

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) DGTR (erstwhile DGAD) has initiated 888 investigations against imports from various countries. These investigations mainly pertain to China, EU, Republic of Korea, Chinese Taipei, Thailand, US, Indonesia, Japan and Malaysia. The table below shows the number of anti-dumping investigations by India against various countries:

Country	Number of investigations*
China	214
EU	65
Republic of Korea	65
Chinese Taipei	62
Thailand	49
US	40
Indonesia	39
Japan	39
Malaysia	34
Others	281
<b>TOTAL</b>	<b>888</b>

*Source* WTO As on 31.12.2017

(b) 214 investigations have been initiated against China upto 31.12.2017.

(c) Out of 888 investigations initiated by India, duty has been imposed in 656 investigations against various countries and out of which 167 were from China.

#### **War room to monitor investments**

45. SHRI N. GOKULAKRISHNAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government is considering to set up a war room to help monitor investments across the country, track progress of projects and ascertain issues faced in their implementation on a real time basis;

- (b) if so, the details thereof;
- (c) whether it is also a fact that many countries are looking at India for investment opportunities after simplification of Foreign Direct Investment norms; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) and (b) No, Sir; there is no such proposal for setting up of war room in this department. However, this department is providing facilitation to investors through Invest India, a national level investment promotion agency.

(c) and (d) Government has put in place a liberal and transparent policy for attracting Foreign Direct Investment (FDI), wherein most of the sectors are open to FDI under the automatic route. India has been witnessing unprecedented growth in total FDI in last few years due to liberalization of FDI policy coupled with improvement in ease of doing business climate. Total FDI inflow has increased to USD 61.96 billion in 2017-18 compared to USD 36.05 billion in 2013-14.

#### **Impact of non-settlement of GST refunds on exports**

46. SHRI N. GOKULAKRISHNAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that exporters were not able to execute the orders for exports for want of settlement of GST refunds;
- (b) whether Government has received any representation from the export organisations in this regard; and
- (c) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) and (b) Government has received representations from exporters/export organizations that they had difficulty in fulfilling export orders due to delay in settlement of Goods and Services Tax (GST) refunds.

(c) Government has taken many measures to expedite the refund of GST to exporters which *inter-alia* include:

- (i) Issuance of Circular No.42/2017-Customs dated 7.11.2017 regarding certain common errors hindering disbursement of Integrated Goods and Services Tax (IGST) refund and solutions thereof;